

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

C.P. (IB)/1325(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT**
 BANK OF INDIA V/s KISHORE
 GANGARAM MAHTANI

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Shavez Mukri, Ld. Counsel for the Petitioner, Mr. Abhishek Devgan, Ld. Counsel for the Resolution Professional and Ms. Geeta Lundwani, Ld. Counsel for the Respondent, Personal Guarantor are present.
- 2) Ld. Counsel for the Petitioner informs that settlement has not worked out and thus submits that the matter needs to be heard on merit. However, Ld. Counsel for the Respondents seeks last opportunity to work out the settlement between the Parties.
- 3) Further, Ld. Counsel for the Respondent submits that they have filed Affidavit in Reply in the present matter; however, due to some Security

Code issue, the same could not be uploaded on the DMS Portal. In that view of the matter, Registry shall look into the matter and resolve the issue.

- 4) Ld. Counsel for the Parties are directed to complete and exchange the pleadings well before the adjourned date and shall be ready for argument on the next date of hearing, if settlement talks failed.
- 5) Stand over to 24.04.2024, for further consideration and hearing. This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose. Registry shall accept Hard Copies of Affidavit in Reply filed by the Respondent herein.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare